GOVERNMENT OF INDIA STEEL LOK SABHA

UNSTARRED QUESTION NO:989 ANSWERED ON:27.07.2015 Iron Ore Mines for RINL Galla Shri Jayadev

Will the Minister of STEEL be pleased to state:

- (a) whether the Government proposes to allot iron ore blocks to Rashtriya Ispat Nigam Limited (RINL) to achieve the planned capacity addition of 20 million tonnes;
- (b) if so, the details thereof along with the reasons for the fact that RINL is the only public sector steel companies which does not have its own captive iron ore mines;
- (c) whether the RINL has to spend more on procurement of raw material due to lack of having its own iron ore blocks;
- (d) if so, the details thereof; and
- (e) the corrective steps taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF (SHRI VISHNU DEO SAI) STEEL AND MINES

(a)&(b): As per the Mines and Minerals (Development and Regulation) Act, 1957, as amended by the Mines and Minerals (Development and Regulation) Amendment Act, 2015, the State Governments have been empowered to grant mining leases through the method of auction under section 10A or through the reservation route under section 17A (2A) of the Act. Therefore, allocation of new mining lease are to be regulated as per the provisions laid down in the amendment Act.

(c)to(e): Decisions on purchase of iron ore whether from the domestic or the international market, are taken by the Company based on requirements, commercial prudence, market dynamics, etc.
